

THE ASSAM EVACUEE PROPERTY (REPEALING) BILL, 2022

A BILL

to repeal the Assam Evacuee Property Act, 1951.

Preamble

Whereas it is expedient to repeal the Assam Evacuee Property Act, 1951;

Assam Act
No. XI of
1951

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Evacuee Property (Repealing) Act, 2022.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

Repeal and
savings

2. (1) The Assam Evacuee Property Act, 1951 is hereby repealed.
- (2) Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.

Assam Act
No. XI of
1951

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SETTED BY THE
LEGISLATIVE DEPARTMENT

14.12.2022

Statement of Objects and Reasons

The object of the Bill is to repeal the **Assam Evacuee Property Act, 1951**.

In view to facilitate business friendly environment in the state through reforms under Ease of Doing Business (EoDB), the Department is carrying out systematic exercises to simplify, streamline, de-criminalize and remove redundant laws/ regulations. Special emphasis has been placed on de-criminalization of such omissions / commissions which can be otherwise disposed of through civil proceedings, fines etc.

The Revenue and D.M. Department, therefore, came up with a proposal seeking approval of the Cabinet for placing the Assam Evacuee Property (Repealing) Bill, 2022 in the winter session of Assam Legislative Assembly to repeal the Act.

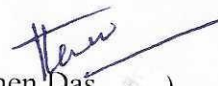
The Cabinet in the meeting held on 15/12/2022 approved the proposal with a direction to place in the winter session of the Assam Legislative Assembly in form of a Bill as proposed by the Department.



(Jogen Mohan)

MINISTER

Revenue & DM Department
Assam, Dispur



(Hemen Das,)

Principal Secretary
Assam Legislative Assembly
Assam, Dispur

Financial Memorandum

The Bill will not require any expenditure from the Consolidated Fund of the State once it comes into force.



(Jogen Mohan)
MINISTER
Revenue & DM Department

Memorandum of Delegated Legislation

There is no delegation of legislative powers proposed in the Bill.



(Jogen Mohan)
MINISTER

Revenue & DM Department

Existing provision of the Assam Evacuee Property Act, 1951 and the proposed provision of the Assam Evacuee Property Act (Repealing) Bill, 2022:

Existing provision	Proposed provision
The complete Assam Evacuee Property Act, 1951	Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.